

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 06-05-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/1555(CHE)/2023

PETITION NUMBER : CP(IB)/316(CHE)/2021

**NAME OF THE PETITIONER : P. Eswaramoorthy (RP) of
M/s. Mallur Siddeswara Spinning Mills
Pvt Ltd**

**NAME OF THE RESPONDENT(S) : Kashasai Elangkumaran (Erstwhile
Promoter & Suspended Managing Director)
of M/s. Mallur Siddeswara Spinning Mills
Pvt Ltd & another**

**UNDER SECTION : Sec 19(2) & 25(2)(a) of IBC, 2016 r/w Rule
11 of NCLT rules, 2016**

ORDER

Ld. Counsel Ms. Deepa Mariappan for the Applicant. Mr.Kashasai Elangkumaran, Erstwhile Promoter and Suspended Managing Director of the Corporate Debtor is present in person. Ld. Counsel Ms. Hamrutha for R2.

In this case R1 has not complied with the order of this Tribunal dated 13.03.2024. R1 was directed to comply by 10.04.2024 and the same has not been done till date. The R1 in person has given some vague excuse which is not acceptable. R1 is given final opportunity to comply within a week on or before 13.05.2024 failing which serious consequences will follow for non-compliance.

Ld. Counsel for R2 was directed to file an affidavit stating they are not in possession of any of the documents as stated in the order dated 13.03.2024.

The Counsel stated that she has e-filed the affidavit. Physical copy will be filed in the due course.

List the application for hearing on **28.05.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)